

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./P.A.No. 55 1996

M. S. Ali Applicant (s)





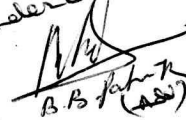
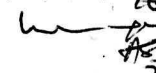
Versus  
Union of India Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1.	22.1.96	<p>REGISTER</p> <p><i>[Signature]</i> Registrar</p> <p>The Original Application is disposed of at the admission stage with the following observations.</p> <p>a. The facts of the case have already been examined by this Tribunal in O.A. No. 729/94 and certain orders were passed. No new facts have been advanced in this Original Application except that the applicant has since acquired the educational qualification required for the post.</p> <p>b. It is now reported that the applicant has recently submitted a representation to the Director of Postal Services requesting a reconsideration of his case. This representation is barely a week old. The Director of Postal Services, or in the alternative the</p>	<p>D.P.O. of No 501-2 is filed.</p> <p><i>[Signature]</i> 22/1/96</p> <p>In this application up to 19, the applicant has prayed for a direction for comp Appt.</p> <p>For Registration</p> <p><i>[Signature]</i> 22/1/96</p> <p>Registrar</p> <p><i>[Signature]</i> 22.01.96</p>

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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>competent authority to reconsider this representation, may, therefore, examine and take a suitable decision within a <sup>the date of receipt of the representation,</sup> period of three weeks from <del>today</del>, and communicate the same to the applicant. The petitioner need not be displaced from his present post until the end of three weeks, or the date of disposal of the representation, whichever is earlier, if <sup>the representation is rejected by a speaking order.</sup> To facilitate the follow-up action indicated above, a copy of the latest representation <del>shall be served</del> stated to have been submitted by the applicant shall be served on Shri U.B. Mohapatra, learned Additional Standing Counsel (Central) and it is directed that the same be immediately transmitted to the concerned authority. Shri U.B. Mohapatra who was present in court was also heard in the matter.</p> <p style="text-align: right;">   Member (Admin.) </p>	<p>For Admission &amp; Interim order.</p> <p style="text-align: right;">Bener</p> <p>   27/1/96 </p> <p>           Free copy of order dt. 22-1-96 may be given to the applicant counsel &amp; to Mr. U.B. Mohapatra, A.S.C. with application copies on behalf of respite.         </p> <p>  25/1   25.01.96            Received the order copy dt. 22-1-96   A.B. Jha (Adv)            Received the copy of the order dt. 22-1-96   27/2/96         </p>